

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 106
CP No. (IB)- 67/9/JPR/2023
Under Section 9 of IBC, 2016

In the matter of:

Incred Financial Services Ltd.

...Operational Creditor

Versus

Jumbo Finvest (India) Ltd.

...Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**


Present Through Video Conferencing: -

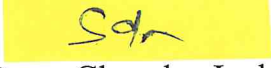
For the Applicant : Kapil Bardhar, Adv.
Yudhishtir, Adv.

For the Respondent : Amol Vyas, Adv.
Danish Akhtar, Adv.

ORDER

Heard Mr. Kapil Bardhar, Adv. along with Mr. Yudhishtir, Adv. appearing on behalf of the Petitioner. Mr. Amol Vyas, Adv. appearing on behalf of the Respondent submits that he has been recently engaged in this matter and seeks time to file Vakalatnama. Copy of the petition be furnished to the learned counsel for the Respondent. Reply, if any, may be filed within 3 weeks with an advance copy to the opposite counsel. List the matter on 27.05.2024.


(Rajeev Mehrotra)
Technical Member


(Deep Chandra Joshi)
Judicial Member

April 24, 2024